

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 947 of 2020 in CP(IB) 264/NCLT/AHM/2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 26.04.2021**

Name of the Company: Bhavi Shreyans Shah RP of Techno Forge Ltd
V/s
Ashok Mansukhlal Kapasi Suspended Management
of Techno Forge Ltd & Anr

Section 43,44 r.w 60(5) of the Insolvency and Bankruptcy Code,2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.
2.

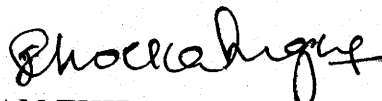
ORDER
(through video conferencing)

Mr. Atul Sharma, Advocate appeared on behalf of Applicant. Mr. Himanshu Desai, Advocate appeared on behalf of Respondent.

In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

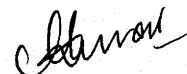
Accordingly, the matter is adjourned.

List the matter on 14.07.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 26th day of April, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**